GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 1649 ANSWERED ON 04/08/2025

RESERVATION FOR PwDs IN CENTRAL GOVERNMENT HOUSING ALLOTMENTS

1649. DR. DINESH SHARMA:
SHRI BRIJ LAL:
SHRI MITHLESH KUMAR:
SHRI SADANAND MHALU SHET TANAVADE:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the percentage of reservation proposed for Persons with Disabilities (PwDs) in Central Government housing allotments;
- (b) the legislative framework or policy initiative under which this reservation is implemented;
- (c) the operational mechanisms that have been put in place to ensure that eligible beneficiaries get priority in housing allocation;
- (d) the number of housing units estimated to be reserved across India under this policy; and
- (e) whether Government proposes to include accessible infrastructures real time grievance redressal or special housing zones in future housing masterplans for PwD?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (e): The Directorate of Estates, Ministry of Housing and Urban Affairs, vide OM No. 12035/9/2025-Pol.II dated 22.05.2025 has adopted reservation of 4%, as given under the Rights of Persons with Disabilities Act, 2016, for allotment of General Pool Residential Accommodation to eligible Central Government servants with benchmark disabilities, as laid down in Section 34 of RPWD Act 2016. The OM is available at https://esampada.mohua.gov.in/signin/Circulars.

A comprehensive Complaint Redressal Mechanism (CRM) has already been implemented within the eSampada web portal to proactively address and resolve grievances from all categories of users. The CRM link is https://esampada.mohua.gov.in/signin/crm.
